

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 366 of 1995

FRIDAY THIS THE 10TH DAY OF MARCH, 1995.

CORAM

THE HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

C. Thankamuthu,
Mail Driver, Southern Railway
Office of the Loco Foreman/Running,
Erode, residing at 254/H
Railway Colony, Erode. Applicant

(By Advocate Mr. T.C. Govindaswamy)

Vs.

1. Union of India through the
General Manager,
Southern Railway,
Park Town PO, Madras. 3.
2. The Divisional Railway Manager,
Southern Railway,
Palghat Division, Palghat.
3. The Senior Divisional Mechanical Engineer,
Southern Railway, Palghat Division,
Palghat.
4. The Divisional Personnel Officer,
Southern Railway,
Palghat Division, Palghat.
5. The Loco Foreman/Running
Office of the Loco Foreman,
Southern Railway, Erode. ... Respondents

(By Advocate Mr. T.P.M. Ibrahim Khan)

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

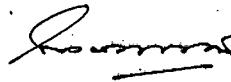
Applicant seeks a declaration that he is
entitled to receive mileage allowance granted to Drivers
of Rajadhani Express in other divisions. He relies
on A1 and A3 to support his claim.

....2

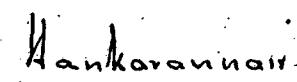
2. We find that applicant has made A2 representation to second respondent Divisional Railway Manager, Palakkad under whom he works, ~~through whom he has approached~~ ~~through whom he has approached~~ We direct second respondent to pass a reasoned order on A2 within eight weeks of today and communicate the order to applicant.

3. With the aforesaid direction, we dispose of the application. No costs.

Dated the 10th day of March, 1995.


S.P. BISWAS

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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List of Annexures:

Annexure A1 : A true copy of the Order bearing No: V/P
69/Loco Rng/SBC dt- 29-4-1993 issued by the Divisional Personnel Officer, S.Rly Bangalore.

Annexure A2: A true copy of the representation dated 21-8-94 submitted by the applicant to the 2nd respondent.

Annexure A3: A true copy of the order No.108 dated 13-10-1994 issued by the 5th respondent.